

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:458
ANSWERED ON:23.02.2011
NAC RECOMMENDATIONS ON RTI ACT
Patil Shri A.T. Nana

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the National Advisory Council (NAC) has recommended deletion of certain rules of the Right to Information Act (RTI) by bringing in an amendment thereto; and

(b) if so, the details of the recommendations made by the NAC and the decision taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b): The National Advisory Council has not given any recommendation in the matter. As such question of taking decision thereon does not arise. However, the Working Group of the National Advisory Council has commented on the draft amendment to the RTI Rules. The Working Group has, inter-alia, expressed the view that there should not be any restriction on the length of the RTI applications or that of one subject matter in one application, Central Information Commission should have freedom to select its staff and allocate work, fee may be accepted through revenue stamps and money orders, appeals should not be rejected on the ground of missing documents, appeal proceedings should not abate on the death of applicant etc.